

26

Central Administrative Tribunal  
Principal Bench, New Delhi

O.A.No.1940/91

New Delhi this the 23rd day of February, 1996.

Hon'ble Shri S.R. Adige, Member (A)  
Hon'ble Dr A. Vedavalli, Member (J)

Shri Yadu Kul Bhushan,  
Power Controller  
Northern Railway,  
Hanumangarh,

C/o Shri B.S. Mainee,  
Advocate  
240 Jagrati Enclave,  
Vikas Marg Extension,  
DELHI-110092. ....Applicant

((By Advocate : None )

Versus

Union of India, through

1. The General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.
2. The Divisional Railway Manager,  
Northern,  
Bikaner ....Respondents

(By Advocate Sh PS Mahendru )

Order (Oral)

(By Hon'ble Shri S.R. Adige, Member (A))

We note that the applicant has been absent on the last four consecutive occasions, and is absent on the 5th occasion i.e. today, although this is a Part Heard case.

2. Shri Mahendru, learned counsel for the respondents is present and has concluded his arguments.

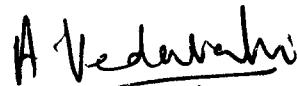
3. In this connection Shri Mahendru has invited our attention to the applicant's representation

A

Contd...2

dated 8.5.1990. He states that the same has not been received by the respondents, but now as it has been filed with the O.A., the respondents would dispose of the same within the stipulated time period of 3 months.

3. In view of the above averments made by the Shri Mahendru, the respondents are directed to dispose of the applicant's representation dated 8.5.1990 within a period of three months from the date of the receipt of a copy of this order, in accordance with the relevant rules. This O.A. stands disposed of accordingly. No costs.



(Dr A. Vedavalli)  
Member (J)

  
(S.R. Adige)  
Member(A)

sss